

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 279/MP/2024

Subject : Petition to adjudicate on the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012.

Petitioner : DNH and DD Power Distribution Company Limited

Respondent : RGPPL and 2 others

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Matrugupta Mishra, Advocate, DDPDCL
Shri Nipun Dave, Advocate, DDPDCL
Ms. Vanshika Saraf, Advocate, DDPDCL
Shri Gajendra Singh Vasava, Advocate, WRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for adjournment of the matter on the ground of non-availability of the arguing counsel. The said request was not opposed by the learned counsel for the Respondent.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter and directed the Petitioner to submit the following additional information, after serving a copy upon the Respondents, on or before **17.6.2026**:

(a) During the disputed period, whether any energy was sold to any third party and, if so, the revenue generated from such sale; and

(b) Whether the revenue generated from such a sale can be shared with the beneficiaries.

3. The Respondents are directed to file their reply to the additional information, on or before **1.7.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **8.7.2026**.

4. The Petition shall be listed for hearing on **16.7.2026**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

